



**Legislative Assembly of Goa**

**The Goa Administrative  
Tribunal (Amendment)  
Bill, 1996**

( Bill No. 19 of 1996 )

(As passed by the Legislative Assembly of Goa  
on 18th day of December, 1996)

**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PANAJI,  
DECEMBER, 1996.**

# The Goa Administrative Tribunal (Amendment) Bill, 1996

(Bill No. 19 of 1996)

A

BILL

*further to amend the Goa, Daman and Diu Administrative Tribunal Act, 1965.*

Be, it enacted by the Legislative Assembly of Goa in the Forty-seventh Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Administrative Tribunal (Amendment) Act, 1996.

(2) It shall be deemed to have come into force with effect from 8th October, 1996.

2. *Amendment of section 1.*— In section 1 and in other sections of the Goa, Daman and Diu Administrative Tribunal Act, 1965 (Act 6 of 1965) (hereinafter referred to as the 'principal Act'),—

(i) in the long and short title, the figure and words "Daman and Diu", wherever they occur, shall be omitted;

(ii) for the expression "the Union territory of Goa, Daman and Diu", wherever it occurs, the expression "the State of Goa" shall be substituted.

3. *Amendment of section 2.*— In section 2 of the principal Act,—

(i) clause (a) shall be omitted;

(ii) after clause (c), the following shall be inserted, namely:—

“(cc) ‘President’ means the President of the Tribunal;”;

(iii) in clause (d), for the expression "the Lieutenant Governor of Goa, Daman and Diu", the expression "the Government of Goa" shall be substituted.

4. *Amendment of section 3.*— In section 3 of the principal Act,—

(i) for sub-section (2), the following shall be substituted, namely:-

“(2) The Tribunal shall consist of a President who shall be appointed by the State Government.”;

(ii) in sub-section (3),—

(a) for the words “Chairman or a Member”, the word “President” shall be substituted;

(b) in the proviso, for the word “Chairman”, the word “President” shall be substituted.

5. *Amendment of section 4.*— In section 4 of the principal Act,—

(i) in sub-section (1), the words and figure “of the existence of any vacancy in, or” shall be omitted;

(ii) sub-section (2) shall be omitted.

6. *Amendment of section 5.*— In section 5 of the principal Act,—

(i) in sub-section (1), for the word “Chairman”, the word “President” shall be substituted;

(ii) for sub-section (2), the following shall be substituted, namely:-

“(2) The Tribunal shall sit in such manner as may be prescribed by regulations.”;

(iii) sub-sections (3), (4), (5) and (6) shall be omitted.

7. *Amendment of section 7.*— In sub-section (2) of section 7 of the principal Act, for the expression “sections 195, 480 and 482 of the Code of Criminal Procedure, 1898”, the expression “sections 195, 345(1) and 346 of the Code of Criminal Procedure, 1973 (Act No. 2 of 1974)” shall be substituted.

8. *Amendment of section 12.*— In sub-section (1) of section 12 of the principal Act, for the words “Chairman or any other Member”, the word “President” shall be substituted.

9. *Amendment of section 13.*— In sub-section (2) of section 13 of the principal Act, in clause (c), for the words and figure “Chairman, a Member”, the word “President” shall be substituted.

10. *Amendment of section 14.*— In section 14 of the principal Act,—

(i) in sub-section (1), for the word “Chairman”, the word “President” shall be substituted;

(ii) in sub-section (2),—

(a) for the word “Chairman”, the word “President” shall be substituted;

(b) clause (c) shall be omitted.

11. *Repeal and saving.*— (1) The Goa Administrative Tribunal (Amendment) Ordinance, 1996 (Ordinance No. 1 of 1996) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.